## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1729
ANSWERED ON:01.12.2011
INDIRA AWAS YOJANA FOR HOUSES AFFECTED BY NATURAL CALAMITY
Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total number of people whose houses got ruined due to natural calamity alongwith the details thereof; State-wise and placewise:
- (b) whether the Government proposes to give 'Indira Awas' to the people whose houses got ruined in the natural calamity;
- (c) if so, the details thereof and if not the reasons therefor; and
- (d) the steps taken by the government in this regard?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) to (d) As per IAY guidelines, 5% of IAY funds are earmarked for construction of houses damaged due to natural calamities. Out of this, an amount upto 10% of the district's annual allocation under IAY or Rs.70.00 lakh (including State share), whichever is higher can be released for reconstruction of houses damaged due to floods, fire, riot, arson etc. For this purpose, a request is required to be sent by the State Government to the Ministry of Rural Development alongwith necessary details such as the nature and period of calamity, extent of damage, list of households whose houses have been damaged and are required to be reconstructed and State Government's assurance to provide State matching share immediately after receipt of Central share. A Statement showing the yearwise, State-wise/place-wise number of houses damaged due to natural calamities during the last three years and funds released to them is given at annexure.